

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 310
745/252/ND/2019

IN THE MATTER OF:

M/s Ritu Jains & Anr.

.....APPLICANT/PETITIONER

Vs

ROC Delhi & Haryana

.....RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 08.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the IT Dept. : Mr. Puneet Rai, SSC along with Adv Nikhil Jain

HYBRID HEARING (PHYSICAL & VC)

ORDER

As prayed for by the Learned Counsel appearing for the Applicant, one week time granted to comply with the order date 04.09.2023 and file an affidavit on the observations made by the RoC.

List the matter on **03.06.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**